Sl. No.	Renewable Energy Source	2014- 15	2015- 16	2016- 17	2017- 18	2018- 19	2019- 20	Total (MW)
		(MW)	(MW)	(MW)	(MW)	(MW)	(MW)	
1.	Solar Power Project	125	75	75	125	110	115	625
2.	Wind Power Project	300	400	400	420	425	425	2370

Both Solar and Wind policies are under formulation in Maharashtra.

Aquifer mapping for supply of drinking water

- *5. SHRI A.U. SINGH DEO: Will the Minister of WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION be pleased to state:
- (a) whether Aquifer Mapping as proposed in the Twelfth Five Year Plan, has been initiated for obtaining information on aquifer-wise ground water quality, its monitoring, extent of contamination and available safe aquifers for supplying drinking water and if so, the details thereof;
- (b) if not, the reasons for the delay and by when the proposed plan would be put in action;
- (c) the number of additional ground water observation wells, if any, proposed to be drilled for this purpose; and
- (d) the expenditure expected to be incurred for the aquifer mapping and who would bear it and in what ratio?

THE MINISTER OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION (SUSHRI UMA BHARATI): (a) Yes, Sir. Aquifer mapping has been initiated in an area of 8.89 lakh sq.km during the Twelfth Plan to delineate aquifer characteristics such as properties of the aquifers, dimension and disposition of aquifers, water quantity, quality etc. Further, an inventory of wells is also envisaged to help in determining the extent of aquifers. In addition, technological interventions like heliborne geophysical surveys have been visualized which will speed up the process of identification of aquifers.

- (b) Question does not arise.
- (c) Drilling of 10505 exploratory wells has been envisaged for determination of various aquifer parameters including ground water quality under the Scheme of Ground Water Management and Regulation during the Twelfth Plan. Out of which, 1558 wells have been drilled during 2012-13 and 2013-14.

(d) The Scheme of Ground Water Management and Regulation is a Central Sector Plan Scheme of this Ministry. Outlay for Aquifer Mapping, a component of the Scheme of Ground Water Management and Regulation during the Twelfth Five Year Plan is ₹2051 crore. The entire expenditure would be borne by Central Government.

Infrastructur in deemed universities

- *6. SHRI MOHAMMED ADEEB: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that seven out of forty four deemed universities lack infrastructure;
 - (b) if so, the details thereof;
 - (c) what are the parameters for the infrastructure, etc; and
 - (d) the action being taken against those universities lacking in infrastructure?

THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) In the latest hearing on 26th September, 2014 in the case of Viplav Sharma *Vs* Union of India and Others [WP (C) No. 142 of 2006], the Hon'ble Supreme Court of India has directed the UGC to physically inspect the seven institutions Deemed to be Universities within 12 weeks.

Accordingly, the UGC has constituted an Expert Committee consisting of the following members namely; (i) Prof. Dr. Jaspal S. Sandhu, Secretary, UGC (Chairman), (ii) Sh. S. P. Goyal, Joint Secretary, Ministry of HRD (Member), (iii) Prof. Dr. O. P. Kalra, Principal, University College of Medical Sciences, Delhi (Member), (iv) Prof. Dr. M. P. Poonia, Principal, National Institute of Technical Teachers' Training and Research, Chandigarh (Member), (v) Prof. Ramesh Dadhich, Member-Secretary, ICSSR, New Delhi (Member), and (vi) Deputy Secretary (Deemed to be Universities), UGC, New Delhi (Coordinating Officer) to physically inspect seven Institutions Deemed to be Universities within the stipulated time frame.

The inspection of these seven institutions Deemed to be Universities is at present going on. Any comment about the infrastructure in these universities can be made only after the receipt of the report of the above committee from UGC.

- (c) Under the UGC (Institutions Deemed to be Universities) Regulations, 2010, the requirement of infrastructure are as below:-
 - 1. It shall have the necessary financial and infrastructural viability for administering and maintaining the institution as an institution deemed to be